

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 1181.
TO BE ANSWERED ON TUESDAY, THE 11TH FEBRUARY, 2025.**

CURRENT STATUS OF STARTUPS

1181. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the total number and current status of startups started alongwith the number of startups are running well and closed down during the last ten years;
- (b) the total financial benefit to the Government from the startups running well and financial loss incurred from the startups that have closed down during the said period; and
- (c) the total time taken by the Government for starting of new startups the details of steps taken by the Government to simplify the process of starting of new startups?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI JITIN PRASADA)**

- (a):** The Government with an intent to build a strong ecosystem for nurturing innovation, Startups and encouraging investments launched the Startup India initiative on 16th January 2016.

As per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February 2019, entities are recognized as 'Startups' under the Startup India initiative by the Department for Promotion of Industry and Internal Trade (DPIIT). As of 31st December 2024, a total of 1,57,706 entities have been recognised as Startups.

The State/Union Territory (UT)-wise number of entities which have been recognised as Startups by DPIIT as of 31st December 2024 and the number of entities recognised as Startups by DPIIT which are categorized as closed (i.e., dissolved/struck-off) as per the Ministry of Corporate Affairs (MCA) as of 5th December 2024 are placed as **Annexure-I**.

- (b):** As a result of efforts undertaken as part of the Startup India initiative, 1,57,706 entities have been recognised as Startups by the Department for Promotion of Industry and Internal Trade (DPIIT) which have reportedly created over 17.2 lakh direct jobs as on 31st December 2024 across more than 55 industries. Entities which have been recognised as Startups are present across every State and UT in the

country. Specifically, information regarding financial benefit/loss from Startups is not centrally maintained by the Government.

- (c):** The Government has taken various measures to enhance ease of doing business including starting up of business, raising capital, and reducing compliance burden to simplify the regulatory environment and create a conducive business environment. These initiatives aim to extend benefit to all entities/sectors/industries of the economy, including Startups. The key focus areas of the initiatives are:
- i. Simplification of procedures related to applications, renewals, inspections, filing records, etc.,
 - ii. Rationalization by repealing, amending or subsuming redundant laws,
 - iii. Digitization by creating online interfaces eliminating manual forms and records, and
 - iv. Decriminalization of minor technical or procedural defaults.

Some of the major steps taken by the Government for ease of Starting up and doing business are as under:-

- i. Setting up of a Centralized Registrar of Companies (CRC) for incorporation to provide uniformity in the incorporation process.
- ii. Introducing e-Form SPICe+ along with a linked form called AGILE PRO-S for providing different services at one place such as Name Reservation, Incorporation, Allotment of PAN, TAN, DIN, EPFO Registration, ESIC Registration, GST number, opening of Bank Account etc. at the time of incorporation of company to start the business immediately. Similarly, new e- Form FiLLiP (Form for incorporation of LLP) was introduced for providing the same services in a single application.
- iii. Zero fee for incorporation of company with authorized capital up to Rs.15.00 Lakh.
- iv. Definition of Small Company has been amended by increasing the threshold limit of a small company from having a paid-up capital not exceeding Rs.2.00 Crore to Rs.4.00 Crore and turnover not exceeding Rs.20.00 Crore to Rs.40.00 Crore. Similarly, concept of small LLP has been introduced which is subject to lesser compliances, lesser fee to reduce the cost of compliances.
- v. Zero cost for shifting of the registered office of a company.
- vi. Convening Annual General Meeting (AGM) and Extra-ordinary General Meeting (EGM) of a company through Video Conference (VC).

The Government has also unveiled the National Single Window System (NSWS) to provide a single platform to enable the identification and obtaining of approvals and clearances needed by investors, entrepreneurs, and businesses in India. NSWS is providing a single interface to apply for all Government to Business (G2B) clearances from various Ministries/Departments as well as eliminating duplication of work by auto populating form fields across different approvals based on single investor profile.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO. 1181 FOR ANSWER ON 11.02.2025.

The State/UT-wise number of entities which have been recognised as Startups by DPIIT as of 31st December 2024 and the number of entities which have been recognised as Startups by DPIIT categorized as closed (i.e., dissolved/struck-off) as per the Ministry of Corporate Affairs (MCA) as of 5th December 2024 are as under:

State/UT	Number of entities which have been recognized as Startups by DPIIT	Number of entities recognized as Startups categorized as closed (i.e., dissolved/struck-off)
Andaman and Nicobar Islands	71	3
Andhra Pradesh	2553	101
Arunachal Pradesh	47	1
Assam	1487	56
Bihar	3190	86
Chandigarh	532	19
Chhattisgarh	1736	51
Dadra and Nagar Haveli and Daman and Diu	64	-
Delhi	16082	593
Goa	587	21
Gujarat	13053	232
Haryana	8222	243
Himachal Pradesh	563	11
Jammu and Kashmir	988	34
Jharkhand	1477	59
Karnataka	16624	644
Kerala	6361	197
Ladakh	18	-
Lakshadweep	3	-
Madhya Pradesh	5093	149
Maharashtra	27925	929
Manipur	179	9
Meghalaya	62	4
Mizoram	41	3
Nagaland	85	4
Odisha	2769	109
Puducherry	161	6
Punjab	1741	38
Rajasthan	5567	160
Sikkim	12	1
Tamil Nadu	10577	269
Telangana	8243	301
Tripura	141	9
Uttar Pradesh	15019	487
Uttarakhand	1268	49
West Bengal	5165	185
TOTAL	1,57,706	5,063
